

the last bench. It is the responsibility of every Member to provide him a chance to speak otherwise, what impression he will get of you.

SHRI AMAL DATTA: Sir, You first dispose of this subject. (*Interruptions*)

MR. DEPUTY SPEAKER: You feel that your subject is the most important in the whole world. There are other Members also who feel that their subjects are equally important.

(*Interruptions*)

MR. DEPUTY SPEAKER: He is on his legs. His voice could not be heard. He should not feel that injustice has been done to him.

Yes, Shri Balayogi.

SHRI G.M.C. BALAYOGI: I thank you, Sir, for having given me an opportunity to raise an important matter in the House.

As a mark of respect to Dr. B.R. Ambedkar Centenary Year and also the year of Social Justice, the Government of Andhra Pradesh is observing Anti-Reservation Policies against the SC/ST people in the State both at professional and Government offices. The Government of Andhra Pradesh is not applying the Rule of Reservation for the post of Legal Officers to the SC/ST Advocates which was earlier observed in the State.

Government of Andhra Pradesh has also stopped the stipend to the SC/ST Junior Advocates who are practising in various courses during the training period.

The Government of Andhra Pradesh has also abolished the capitation fee system while giving the 50 per cent seats to the management of various professional colleges in the State. Because of this private professional colleges like Engineering and Medical will not follow the Rule of Reservation to the SC and ST students for getting admission into their colleges. This gives loss of 20 per cent seats to the SC and ST

students.

Hence, I request you Sir, to urge upon the Government to intervene in the matter and do justice to the poor SC and ST Legal Officers as well as students who wish to join Professional colleges. (*Interruptions*)

SHRI AMAL DATTA: Let me have my say. Whatever I have said has been partly recorded.

SHRI MADAN LAL KHURANA: Ram Navami has been deleted from the list of annual holidays for the Union Territory of Delhi, while it was included in the list upto last year. Last year 24th March, although it was a Sunday, was a gazetted holiday. Lord Ram is an incarnation for the crores of people of this country. Birthdays of prophets of all religions are being observed as holidays. Birthdays of prophets of many religions have been declared as a public holiday all over the country. I welcome and support it. But Ram Navami is being observed as a restricted holiday all over the country and as a public holiday in Delhi only. This time Ram Navami has not been included as a holiday among the 19 holidays for Delhi. It used to be a holiday in Delhi every year. Since Delhi is a Union Territory, the Delhi Administration accepted the holiday list which was circulated by the Central Government. I would like to make it clear that I do not want that Ram Navami should be included as a new holiday in the list but I want to raise my voice against the injustice of deleting Ram Navami from the list of holidays this year. It was being done upto last year. The Central Government has hurt the sentiments of crores of people of this country. So the Government should rectify its mistake by declaring Ram Navami a holiday. (*Interruptions*)

SHRI TARA CHAND KHANDELWAL (Chandni Chowk): Deletion of Ram Navami from the List of Holidays is a kind of atrocity. I would like to warn the Government that if it is not declared a holiday, it would be hold responsible for depriving the people their right to observe their religious duties. Hun-

dred of processions are taken out in the city. Thousands of people congregate at temples and offer Puja in the capital on this day. If it is not done, the Government would be responsible for not discharging its religious responsibility. I demand that Ram Navami be declared a holiday.

SHRIB.L. SHARMAPREM (East Delhi): In 1985, a representation with ten lakh signatures was submitted to the President. As a result of that Gyani Zali Singh gave an assurance to declare it a holiday. I am of the view that Sikhism, Jainism, Buddhism, Arya Samaj and Sanatan Dharm are all parts of Hindu society. Hindus are in majority in this country. As such holidays should be decided on the basis of majority. (*Interruptions*)

SHRI KALKA DAS (Karolbagh): Mr. Deputy Speaker, Sir, it is a serious matter. I condemn the Government for this. It is also against secularism. Holidays on the birthdays of prophets are being observed for all religions but it is unwarranted that Ram Navami has been deleted from the list of holidays. I request the Government to think seriously and take a decision to continue this holiday not only in Delhi but all over India as has been the practice therefore.

[*English*]

SHRI SYED SHAHABUDDIN (Kishanganj): Mr Deputy Speaker, Sir, on 31st March, the United Nations Security Council adopted a Resolution imposing sanctions against Libya with effect from April 15, 1992.

This Resolution was adopted by a note of 10 to 0 with five abstentions. The Resolution was sponsored by the United States, the United Kingdom and France. This Resolution is nothing more than an assertion of dominance by a Super Power. It is an imposition of Pax Americana under which the entire world is being forced into subjection.

As a State, we are totally opposed to international terrorism, and we have always opposed a State-sponsored and State-sup-

ported terrorism. However, we felt and it was expressed on the Floor of the Security Council by our permanent representative that this sudden imposition of sanction without waiting for the judicial process to run its course, without corrupting the diplomatic process, without allowing multi-dimensional and multi-faceted efforts to succeed was premature. Our permanent representative objected to it and said that this had Resolution had already complicated a very complex situation; and he pleaded that this Resolution is vague and should be made more precise in order to establish the condition for imposing sanction and for lifting them. He also referred to the judicial process going on in the International Court of Justice; and he wanted the council to slow.

India is the coordinator of the Non-Aligned Group in the United Nations today; and we held a meeting of the Non-Aligned Group; and it was pleaded on behalf of the Non-Aligned Group that just 15 days should be allowed for these processes and these efforts to be completed. But the Super Power could not accept even this plea. We feel absolutely hurt and we feel agonised at the behavior of this Super Power, the United States. However, finally, India was over whened by this pressure and it abstained on this Resolution.

Having led the battle against the Resolution, we do not have the courage, we do not have the moral stamina to stand up to the Bully and to oppose the Resolution. Two other States, I am sorry to say, Venezuela and Equador, which are Members of the Non-Aligned Group, which are geographically and perhaps economically very close to the United States and therefore much more under the pressure, supported the Resolution. Had these two Non-Aligned countries, not broken rank, the Resolution would not have been adopted. This is a critical situation, a moment for consideration of the effectiveness of the Non-Aligned Movement.

I hope and believe that our representative in the United Nations and our Foreign office shall continue to plead for restraint, for